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INFORMATION

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THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 12] AMARAVATI, MONDAY, 31st OCTOBER, 2022.

ANDHRA PRADESH ACTS, ORDINANCES
AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 31 October, 2022 is being published under Article 348(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE No. 12 OF 2022.

Promulgated by the Governor in the Seventy Third Year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PUBLIC SERVICES DELIVERY GUARANTEE ACT, 2017.

Whereas, the State Government enacted the Andhra Pradesh Public Services Delivery Guarantee Act, 2017 (Act No.6 of 2018) in line with the reforms recommended under Ease of Doing Business (EoDB) Programme. The Act will ensure delivery of business specific services in a time bound manner so as to enabling the investors in effective decision making;

And whereas, more than 100 business specific services over 20 plus departments were notified under the said Act and rules made there under over the years as per EoDB mandate under Business Reform Action Plan (BRAP) 2017-18, BRAP 2019, District-BRAP 2020 and BRAP 2020;

And whereas, the current Business Reforms Action Plan (BRAP) 2022 as received from DPIIT, Ministry of Commerce, Gol, vide Email dated 25-05-2022, contains 352 reforms in total across 30 reform areas. The reform framework is divided into two parts - Action Plan A comprises of 261 reforms relating to Business while Action Plan B comprises of 91 reforms relating to Citizens. The 91 reforms pertaining to Citizens are being delivered online through a Single Window Portal developed and managed by Andhra Pradesh Gram Volunteers/ Ward Volunteers and Village Secretariats/ Ward Secretariats Department [GSWSD] and they recommended that to mandate clear timelines through a public service delivery legislation or equivalent, for 15- citizen-centric services under Ease of Living in addition to 21 business-specific services under Ease of Doing Business with a submission deadline of 31st October 2022;

And whereas, the Director of Industries has requested the Government to amend the provisions of the Andhra Pradesh Public Services Delivery Guarantee Act, 2017 suitably to administer the services pertaining to citizens as recommended under Ease of Living;

And whereas, there is need to amend the said Act suitably.

And whereas, the legislature of the state is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following ordinance:-

Short title and commencement.

1. (1) This Ordinance may be called the Andhra Pradesh Public Services Delivery Guarantee (Amendment) Ordinance, 2022.
(2) It extends to the whole of the State of Andhra Pradesh.
(3) It shall come into force at once.
2. In the Andhra Pradesh Public Services Delivery Guarantee Act, 2017 (hereinafter referred to as the Principal Act) in section 2,-

Amendment of section 2.
Act No.6 of 2018.

(i) for clause (c), the following shall be substituted, namely,-

““Local Authority” includes any authority, Municipal Corporation, Municipal Council, Nagar Panchayat, Industrial Township, Zilla Praja Parishad, Mandal Praja Parishad, Gram Panchayat and other local self-Governments constituted by law and Development Authorities or other statutory or non-statutory bodies by whatever name called for the time being invested by law to render essential service of public utility in the State or to control, manage or regulate such services within a specified local area.”.

(ii) for clause (e), the following clause shall be substituted, namely,-

““person” shall include an individual or body of individuals, any company, association, whether incorporate or not.”.

Amendment of
section 13.

3. In section 13 of the principal Act,-

(i) for sub-section (1), the following shall be substituted, namely, -

“(1) The Government shall, by notification, appoint committee at State and District Level, with at least one officer not below the rank of Group B officer of the Government or its equivalent rank as it’s member to monitor the delivery of public services to the applicants/persons within the stipulated time.”.

(ii) sub-section (2) shall be omitted.

BISWA BHUSAN HARICHANDAN,
Governor of Andhra Pradesh.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.